

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4796  
ANSWERED ON:26.04.2010  
EMPLOYMENT TO FAMILY MEMBERS OF RESCUED CHILD LABOURERS  
Kumar Shri Kaushalendra

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the decisions of Supreme Court given in the case M.C. Mehta v/s Government of Tamil Nadu is adhered to by the authorities in the resettlement of rescued child labourers;
- (b) if so, the number of the adult family members of rescued child labourers given job by their employers in lieu of them; and
- (c) if not, the reasons therefore?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): Yes, Madam.

(b) & (c): As per the directions of Hon'ble Supreme Court, the onus of providing employment to an adult family member of rescued child labour lies with the concerned State Government and not with the employer.